



ఆంధ్రప్రదేశ్ రాజపత్రము
THE ANDHRA PRADESH GAZETTE
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No. 26 AMARAVATI, THURSDAY, 25th OCTOBER, 2018.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.,**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 19th October, 2018 and the said assent is hereby first published on the 25th October, 2018 in the Andhra Pradesh Gazette for general information :-

ACT No. 26 of 2018

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH CIVIL COURTS ACT, 1972.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-ninth year of the Republic of India as follows :-

1. (1) This Act may be called the Andhra Pradesh Civil Courts (Amendment) Act, 2018.
(2) It shall come into force on such date as the State Government may, by notification, appoint.
2. In the Andhra Pradesh Civil Courts Act, 1972 (hereinafter referred to as the Principal Act), in section 16,-
 - (i) in sub-section (1), for the words "which exceeds rupees lakhs", the words "which exceeds rupees fifty lakhs" shall be substituted;

Short title and commencement.

Amendment of Section 16. Act 19 of 1972

- (ii) in sub-section (2), for the words “which exceeds rupees three lakhs but does not exceed rupees fifteen lakhs, the words “which exceeds rupees twenty lakhs but does not exceed rupees fifty lakhs” shall be substituted.
- (iii) in sub-section (3), for the words “which does not exceed rupees three lakhs.”, the words “which does not exceed rupees twenty lakhs” shall be substituted.

Amendment of section 17.

3. In section 17 of the Principal Act, in sub-section (1), in clause (ii), in sub-clause (a), for the words “not more than rupees ten lakhs, the words “not more than rupees fifty lakhs.”, shall substituted.

DUPPALA VENKATARAMANA,
Secretary to Government,
Legal and Legislative Affairs and Justice,
Law Department.